

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No.256 of 2013

Dated : 31st October, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

DAV College Managing Committee

..... Appellant(s)

Versus

**Delhi Electricity Regulatory
Commission & Ors.**

..... Respondent(s)

Counsel for the Appellant(s) : Mr. B.P. Agarwal
Mr. Ujjwal Kr. Jha
Counsel for the Respondent(s) : Mr. Pawan Upadhyay
Ms. Rupali for R-2

ORDER

Admit. Issue notice. Mr. Pawan Upadhyay takes notice on behalf of Respondent No.2. Notice be issued to the other Respondents returnable on 03.12.2013. Dasti service is permitted. Registry is also directed to issue notice to the other Respondents.

Post the matter on **03.12.2013**. In the meantime, the learned counsel for the Respondent No.2 is directed to file the reply on or before 15.11.2013 after serving copy on the other side.

(V.J. Talwar)
Technical Member
ts/kt

(Justice M. Karpaga Vinayagam)
Chairperson